

[Vidya Charan Shukla]

- Strength) Twentieth Amendment Regulations, 1969, published in Notification³ No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.
- (2) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (3) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027, dated the 23rd November, 1968.
- (4) G.S.R. 2717 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
- (6) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969,

published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December, 1969. [*Placed in Library. See No. LT-2430/69.*]

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): I beg to lay on the Table Minutes of Fifty-fifth to Fifty-seventh Sitzings of the Committee on Private Members' Bills and Resolutions held during the current session.

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MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1969, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-third Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 9th December, 1969."

—
12:35 Hrs.

CONTINGENCY FUND OF INDIA (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): Sir, I beg to

move for leave to introduce a Bill to amend the Contingency Fund of India Act, 1950.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Contingency Fund of India Act, 1950.”

SHRI SHIVA CHANDRA JHA—
rose.

MR. SPEAKER : If certain objections are raised once in a way, it is all right. But it is becoming a regular practice with you.

श्री शिवचन्द्र झा (मधुवनी) : यह बात नहीं है। प्वाइंट आफ ऑर्डर तो हर समय आता है, उस पर आप आपत्ति नहीं उठाते। दूसरी बातें भी रोज़ होती हैं उनका भी विरोध आप नहीं करते। मैं नियम के मुताबिक ही तो अपोज कर रहा हूँ। इस में आप को क्या आपत्ति है ?

MR. SPEAKER : I object to it. This is something which is against the practice of the House.

श्री शिव चन्द्र झा : दो सालों से, जब आप नहीं थे, हम बराबर करते आ रहे हैं।

MR. SPEAKER : For every introduction he says, as if he is the only Member who can raise this thing.

SHRI S. M. BANERJEE (Kanpur) : The objection raised by Shri Shiva Chandra Jha is under the Rules. We are developing a convention that for introduction of non-official Bills one will not raise any objection. But the convention does not pertain to this category. Suppose they want to introduce all sorts of non-sense and we don't object to that, what will happen?

MR. SPEAKER : I expected something better from you.

SHRI S. M. BANERJEE : I like vigilance.

श्री शिव चन्द्र झा : फिर आप कहेंगे संशोधन क्यों देते हो, दूसरा मोशन क्यों देते हो ?

MR. SPEAKER : On every little Bill the hon. Member gets up.

I have to put it before the Business Advisory Committee if this continues. If they allow this thing it is all right.

श्री शिव चन्द्र झा : हम लोग नियम के मुताबिक हैं। जिस तरह से कोई भी कोई प्वाइंट उठा सकता है, उसी तरह से हम उठा रहे हैं।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I don't think the Business Advisory Committee has anything to do with this thing. I think the rules are very clear on this point. At the introduction stage, if the principles of the Bill are opposed, it can be permitted. The discretion is with you. What has the Business Advisory Committee to do with that? I don't understand that. (*Interruption*)

MR. SPEAKER : All of the wise people are enjoying the fun; but I do not mind. I allow him. You keep on going every time. I do not have any objection I will not listen to any of these gentlemen if they come up later on. Shri Jha.

श्री शिव चन्द्र झा : अध्यक्ष महोदय, यह जो कंटिजेंसी फंड आफ इंडिया (अमेंडमेंट) विधेयक, 1969 है, मैं उस का विरोध करता हूँ। यह जो 1950 का ऐक्ट है उस का संशोधन करने के लिये लाया गया है। संविधान के आर्टिकल 267 (1) के मुताबिक राष्ट्रपति जी अपने हिसाब से कंटिजेंसी फंड का इस्तेमाल करते हैं। फाइनेन्शल इन्फ्र में कमी हो, घाटा हो, तो उस के मुताबिक वह इस को इस्तेमाल कर सकते हैं। उसकी पूर्ति के लिये कहा गया है कि ऐन्ग्रुल बजट बढ़ गया है इस लिये इस को 15 करोड़ से 20 करोड़ किया जाता है।

[**श्री शिव चन्द्र झा**]

मैं कहना चाहता हूँ कि इस फंड को बढ़ाने की ज़रूरत नहीं है। यह निर्विवाद हो गया है कि देश में 500 करोड़ रु० कांस्पिकुअस कंजमन में खर्च होता है, 200 से 300 करोड़ रु० टक्स में जाता है। साथ ही ग्रीर भी बहुत सी फजूलखर्ची होती है। यदि इस को रोका जाय तो वावजूद ऐनुअल बजट के बढ़ने के कंटिजेंसी फंड को बढ़ाने की ज़रूरत नहीं पड़ेगी। डेफिसिट फाइनेन्सिंग के जरिये, ग्रीर दूसरे जरियों से सरकार पैसा बढ़ा देती है, मुद्रा बढ़ा देती है, लेकिन इस विधेयक के माध्यम से ग्रीर भी मनी लेने का रास्ता खोलने की कोई ज़रूरत नहीं है। उस की सब से पहले टैक्स एक्ज़न को रोकना चाहिए।

इन शब्दों के साथ मैं इस विधेयक का विरोध करता हूँ।

SHRI P. C. SETHI: The hon. Member is going into the merits of the question as to whether the amount can be raised or not. He has not raised any constitutional objection.

MR. SPEAKER: The question is—

“That leave be granted to introduce a Bill to amend the Contingency Fund of India Act, 1950”.

The motion was adopted.

SHRI P. C. SETHI: I introduce the Bill.

12-42 Hrs.

STATUTORY RESOLUTION, RE.
FOREIGN EXCHANGE REGU-
LATION (AMENDMENT) ORDI-
NANCE

AND

FOREIGN EXCHANGE REGULA-
TION (AMENDMENT) BILL—*contd.*

MR. SPEAKER: The House will now take up further consideration

of the following motion moved by Shri P. C. Sethi on the 18th December, 1969, namely:—

“That the B¹ further to amend the Foreign Exchange Regulation Act, 1947, be taken into consideration”.

Was anybody on his legs? Shri Lobo Prabhu was wanting to speak but I find that he is going away.

**SHRI SURENDRANATH DWI-
VEDY** (Kendrapara): May we know how much time is left for the Bill?

MR. SPEAKER: Half an hour has been taken and the balance is about 2 hours and 25 minutes. If the Bill can be finished earlier, think it would be good.

SHRI S. M. BANERJEE (Kampur): We have not spoken at all.

MR. SPEAKER: He will get his chance to speak.

I had been asking whether anybody was going to speak. Even Shri Lobo Prabhu was about to go away and I had to call him while he was going.

SHRI S. M. BANERJEE: All right, let him speak. He is senior in age.

SHRI LOBO PRABHU (Udipi): I thank Shri S. M. Banerjee for this.

This Bill has to be seen in the context of our position in respect of foreign exchange. At the time of Independence we were fortunate enough to have an accumulation of Rs. 1,625 crores of foreign exchange. This year, fortunately, there has been a rise in our foreign exchange figure, which is Rs. 641 crores. If we add the amount that we can expect to get from SDR it will be increased by Rs. 270 crores.